

**REPORT FILED BY THE DIRECTOR OF MINES & GEOLOGY ANDHRA PRADESH IN OA. NO.41 OF 2022 BEFORE THE HON'BLE NGT(SZ)CHENNAI DATED 20-04-2022**

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1) It is respectfully submitted that, Sri Gownivari Srinivasulu, Former Member of Legislative Council and deputy opposition floor leader in A.P. Legislative Council has made an application before the Hon'ble National Green Tribunal, Southern Zone, Chennai in Original application No.41 of 2022 stating that the illegal granite mining has been going on interruptedly in the Forest Land to an extent of 180.2400 Acres in Sy.No.213 and over an extent of 252.6650 Acres in Sy.No.104 of Muddanapalli Village, Santhipuram Mandal, Chittoor District is causing ecological imbalance, depletion of the Forest Cover and grave environmental and Forest degradation by causing grave threat to the existence of the Wild life in Kaundinya Wild Life sanctuary area.

2) It is respectfully submitted that, the following Quarry Leases are existing in Santhipuram, Gudupalli, Ramakuppam and Kuppam Mandals of Kuppam Constituency, the details are here under:-

Sl. No.	Name of the Mandal	Name of the Mineral	No. of existing Leases	Total extent covered in Hectares	Remarks
(i)	Santhipuram	Granite	20	31.513	3 Leases are not working out of 20 Leases.
		RM&BS	3	7.907	3 leases were granted and working.
		Dimensional Stone	15	32.127	10 leases are not working out 15 Leases
(ii)	Gudupalli	Granite	28	67.937	2 Leases are not working out of 28 leases (List enclosed)
		RM&BS	1	2.000	Not working
		Dimensional Stone	1	2.000	Working
(iii)	Kuppam	Granite	17	37.092	2 leases are not working out of 17 leases.
		RM&BS	2	7.000	2 leases are not working
		Dimensional Stone	1	1.000	Not working
(iv)	Ramakuppam	Granite	15	27.170	5 leases are not working out of 15 leases.

3) It is respectfully submitted that, the technical staff of O/o Assistant Director, Mines and Geology, Palamaneru have regularly conducting the surprise inspections on illegal prone areas in Kuppam constituency and seized the Granite blocks available at illegal quarrying site and same were handed over to the concerned Village Revenue Officers for safe custody until further disposal of the Granite blocks through Auction. The details are here under:-

Sl.No	Mineral	Location of illegal area	Date of inspection	No. of blocks seized	Block Numbers	Quantity in Cbm
(i)	Colour Granite	Sy.No.104/3 of Gesikapalli Village, Santhipuram Mandal	27-09-2019	14	ADP1 to ADP 14	44.229 Amount paid case closed
(ii)	Colour Granite	Sy.No.247 of Rallabuduguru Village, Santhipuram Mandal	19-08-2020 & 28-08-2020	44	ADP1 to ADP 44	214.675
(iii)	Colour Granite	Sy.No.104 of Muddanapalli Village, Santhipuram Mandal		28	ADP1 to ADP28	242.846
(iv)	Colour Granite	Sy.No.110/1 Konerukuppam village, Santhipuram Mandal	11-08-2021	37	ADRVS-1-ADRVS-37	174.275
(v)	Colour Granite	Sy.No.118 Konerukuppam Village, Santhipuram Mandal		25	ADRVS-1-ADRVS-25	67.163
(vi)	Colour Granite	Sy.No.74 Sathu Village, Santhipuram Mandal		10	ADRVS26-ADRVS35	27.863
(vii)	Colour Granite	Sy.No.104 Muddanapalli Village Santhipuram Mandal	25-10-2021	94	ADPF1-ADPF94	1186.345
(viii)	Colour Granite		23-12-2021	88	ADPF95-ADPF182	1075.360
(ix)	Colour Granite	Sy.No.213 Muddanapalli Village, Santhipuram Mandal	25-10-2021	33	ADP M1-ADP M33	406.957
(x)	Colour Granite		23-12-2021	13	ADP M34-ADP M46	178.460
(xi)	Colour Granite	Sy.No.1 Kanamanapalli Village, Gudupalli Mandal	25-02-2020	18	ADP V 1 - ADPV 18	55.099 Amount paid case closed
(xii)	Colour Granite	Sy.No.9, 9/P Kanamanapalli Village, Gudupalli Mandal	17-07-2021 to 29-07-2021	37	ADPU 1-ADPU 37	255.018
(xiii)	Colour Granite	Sy.No.44 Yamaganipalli village, Gudupalli Mandal	17-07-2021 to 29-07-2021	26	ADPU 38-ADPU 63	133.945
(xiv)	Colour Granite	Sy.No.1 Kanamanapalli Village, Gudupalli Mandal	17-07-2021 to 29-07-2021	68	ADPU 64-ADPU 131	516.898

4) It is respectfully submitted that, as the matter stand that, only two cases i.e. Sl.No.1 & 11 out of 14 cases, the Assistant Director, Mines and Geology, Palamaneru has collected the penalty amount to the Government by the illegal violators. The details are hereunder:-

Sl. No	Mineral	Location	Quantity in cbm	Amount paid by the illegal violator In Rs	Challan No.	Date
(i)	Colour Granite	Sy.No.104/3 of Gesikapalli Village, Santhipuram Mandal	44.229	10,00,000	41199117602020 & 41199098512020	27-10-2020
(ii)	Colour Granite	Sy.No.1 Kanamanapalli Village, Gudupalli Mandal	55.099	8,44,356	41192973492020, 41193100972020, 41193144932020 & 41193166102020	22-10-2020

5) It is respectfully submitted that, the land in Sy.No.01, 9, 9/P of Kanamanapalli Village and Sy.No.44 of Yamaganipalli Village, Gudupalli Mandal in question of illegal quarrying vide Letter No.674/DU/2012, dt:16-07-2019 & 05-10-2021 and Lr.No.DU/Engg/239/2020-21, dt:04-06-2020 of Assistant Director, Mines and Geology, Palamaneru has requested the Vice- Chancellor/ Registrar of Dravidian University, Kuppam, not to allow the other persons to enter into the University Campus by making trenches or construction of compound wall near at Harappa Bhavan, Dravidian University and deploy staff to watch and ward and take further necessary action against the illegal violator who are involving in illegal quarrying at Dravidian University and it will leads to huge revenue loss to Government Exchequer.

6) It is respectfully submitted that, the Assistant Director of Mines and Geology, Palamaneru vide Lr.No.1989/Vig/2020,dt: 04-01-2022 requested the Divisional Forest Officer, Chittoor West Division, Chittoor District to give suitable instructions to Forest Officials to enquire into the matter particularly in Sy.Nos.104 & 213 of Muddanapalli Village, Santhipuram Mandal in question of

illegal quarrying noticed in the Forest area and find out the illegal violator who are quarrying illegally in the Forest area and may kindly take stringent action against the illegal violator in the interest of safeguard the Revenue to the Government Exchequer.

7) It is respectfully submitted that, as per the records of the O/o the Asst., Director of Mines and Geology, Palamaneru in the land in Sy.No.104 of Muddanapalli Village six (6) Quarry Leases are existing and the same were Determined in the year 2003. The District Collector, Chittoor vide Lr.No.E8/5764/2014, dt:05-11-2015 has addressed to the Assistant Directors of Mines and Geology, Chittoor / Palamaneru, Chittoor and informed to the Chief Commissioner of Land Administration vide reference No.D3/11/2011-II, dt:30-05-2012 has given clarification that any area recorded as Adavi in Revenue Records irrespective of their ownership, shall also attract the provisions of Forest Conservation Act, 1980 and prior approval of the Government of India is mandatory for use of such areas for any non-forest purposes and also informed that no NOC shall be granted to the land in Sy.No.104 of Muddanapalli Village, Santhipuram Mandal, Chittoor District for quarry operations as the land is noted as Adavi" and it will be attract for Rules as per Forest Conservation Act, 1980. As such, the Assistant Director of Mines and Geology, Palamaneru has not entertained to receive any fresh applications for granting of Quarry Leases in Sy.No.104 & Sy.No.213 of Muddanapalli Village, Santhipuram Mandal and at present there is no pending applications and existing quarry Leases in the said Sy.Nos. i.e., 104 & 2013 of Muddanapalli Village, Santhipuram Mandal. Further it is submitted that, due to the existing of Quarry Leases in the said Sy.Nos. Earlier some old worked out pits are existing in the said areas, thereafter few illegal violator are excavated the Granite Mineral illegally in the said existing old excavated pits.

8) It is respectfully submitted that, the Director of Mines and Geology, Ibrahimpatnam vide Memo No.24438/E1/2017, dt:11-01-2022 has constituted special teams regarding illegal quarrying in Kuppam Constituency. As such, the

special teams are inspected the all quarry leases and illegal prone areas in Santhipuram and Kuppam Mandals of Chittoor District.

The inspection details are here under.

Sl. No	Mineral	Location of illegal area	Date of inspection	No. of blocks seized	Block Numbers	Quantity in cbm
(i)	Colour Granite	Sy.No.285 of Muddanapalli Village Santhipuram Mandal	11-01-2022	41	ADPC-1 to ADPC-41	501.517
(ii)	Colour Granite	Sy.No.104 of Muddanapalli Village Santhipuram Mandal	11-01-2022	35	ADPF-183 to ADPF-217	400.046
(iii)	Colour Granite	Sy.No.213 of Muddanapalli Village Santhipuram Mandal		30	ADPM-48 to ADPM-77	346.605
(iv)	Colour Granite	Sy.No.247 of Rallabuduguru Village Santhipuram Mandal	12-01-2022	11	ADP 45To ADP 55	135.059
(v)	Colour Granite	Sy.No.19/1 of Dommanatippanapalli Village, Santhipuram Mandal	18-01-2022	21	ADP 01 to ADP 21	187.683
(vi)	Colour Granite	Sy.No.213 of Muddanapalli Village Santhipuram Mandal	19-01-2022	162	ADPM 78 to ADPM 239	1577.344
(vii)	Colour Granite	Sy.No.172 of Konerukuppam Village Santhipuram Mandal	20-01-2022	23	ADP 01 to ADP 023	238.574
(viii)	Colour Granite	Sy.No.104 of Muddanapalli Village Santhipuram Mandal	25-01-2022	43	ADPF 218 to ADPF 260	376.829
(ix)	Colour Granite	Sy.No.54 of Muddanapalli Village Santhipuram Mandal	05-02-2022	21	ADPR 01 to ADPR 021	89.681
(x)	Colour Granite	Sy.No.104 of Muddanapalli Village Santhipuram Mandal		62	ADPF 261 to ADPF 322	652.689
(xi)	Colour Granite	Sy.No.110/1 of Konerukuppam Village Santhipuram Mandal	09-03-2022	32	ADPR 01 to ADPR 32	137.636
(xii)	Colour Granite	Sy.No.110 of Konerukuppam Village Santhipuram Mandal	09-03-2022	11	ADPK 01 to ADPK 11	34.980
(xiii)	Colour Granite	Sy.No.185/2 & 186/P of Kuppiganipalli Village Gudupalli Mandal	12-01-2022	20	ADP 1 to ADP 20	144.249
(xiv)	Colour Granite	Sy.No.114/P of Maldepalli Village Gudupalli Mandal	17-01-2022	50	ADP 1 to ADP 50	540.041
(xv)	Colour Granite	Sy.No.1 of Kanamanapalli Village Gudupalli Mandal	21-01-2022	32	ADPU 132 to ADPU 163	155.552

(xvi)				24	ADPU 182 to ADPU 205	290.051
(xvii)	Colour Granite	Sy.No.64 of Bijiganipalli Village Gudupalli Mandal	21-01-2022	13	ADPU 164 to ADPU 176	170.480
(xviii)	Colour Granite	Sy.No.54 of Kotapalli Village Gudupalli Mandal	21-01-2022	5	ADPU 177 to ADPU 181	55.801
(xix)	Colour Granite	Sy.No.01 of Kanamanapalli Village Gudupalli Mandal	22-01-2022	24	ADPU 182 to ADPU 205	290.051
(xx)	Colour Granite	Sy.No.44 of Yamaganipalli Village Gudupalli Mandal	22-01-2022	45	ADPU 206 to ADPU 250	215.939
(xxi)				8	ADPU 261 to ADPU 268	102.789
(xxii)	Colour Granite	Sy.No.9 of Kanamanapalli Village Gudupalli Mandal	22-01-2022	10	ADPU 251 to ADPU 260	84.931
(xxiii)	Colour Granite	Sy.No.153 of Gundlasagaram Village Gudupalli Mandal	28-01-2022	34	ADPG 1 to ADPG 34	272.210
(xxiv)	Colour Granite	Sy.No.163 of Gundlasagaram Village Gudupalli Mandal	28-01-2022	1	ADPU 269	17.986
(xxv)	Colour Granite	Sy.No.212 of Yamaganapalli Village Gudupalli Mandal	22-02-2022	13	ADPY1 to ADPY 13	70.100
(xxvi)	Colour Granite	Sy.No.73/3 of Kanamapacharla Palli Village, Kuppam Mandal	17-01-2022	35	ADPK1 to ADPK 35	414.854
(xxvii)	Colour Granite	Sy.No.77/P of Kanamapacharla palli Village, Kuppam Mandal	18-01-2022	28	ADPK1 to ADPK 28	388.307
(xxviii)	Colour Granite	Sy.No.82 of Vasanadu Village Kuppam Mandal	17-01-2022	16	ADP1 to ADP 16	91.008
(xxix)	Colour Granite	Sy.No.35 of Krishnadasani palli Village, Kuppam Mandal	22-01-2022	19	ADPK1 to ADPK 19	125.219

9) It is respectfully submitted that, particularly Sy.No.64 of Bijiganipalli, Sy.No.163 of Gundlasagaram, Sy.No.01, 9 & 9/P of Kanamanapalli, Sy.No.54 of Kotapalli and Sy.No.44 of Yamaganipalli Villages of Gudupalli Mandal in question of illegal quarrying noticed at Dravidian University, the ADM&G, Palamaneru vide Lr.No.674/DU/2012, dt:25-02-2022 is once again requested the Vice -Chancellor/ Registrar of Dravidian University, Kuppam to depute the

Security Persons for safeguarding the lands for further eradicating unauthorized quarrying operations in the University lands and not to allow the other persons to enter into the University Campus and take further necessary action against the illegal violator who are involving in illegal quarrying at Dravidian University and it will leads to huge Revenue loss to Government Exchequer. Further it is submitted that, the technical Staff, O/o the Assistant Director of Mines and Geology, Palamaneru have regularly conducting the route checking round the clock in Kuppam Constituency to curb illegal transportation and collected the penalty amounts to the Government. The collected penalty amount details year wise details is as follows:-

<b>Sl. No.</b>	<b>Year</b>	<b>No. of Cases booked</b>	<b>Total Penalty amount collected in Rs.</b>
(i)	2019-20	69	96,40,300/-
(ii)	2020-21	88	1,13,46,935/-
(iii)	2021-22	63	91,79,530

- 10) It is respectfully submitted that, the Director of Mines and Geology, Ibrahimpatnam vide Circular Memo.No.25925/Vg/2017, dt:16-03-2022 has informed that in order to dispose of the seized minerals by the Department and to convert into Mineral Revenue to the Government exchequer it is decided to invite tenders for public auction through Konugolu portal, duly followed by the standard Operation Procedure and directed all the DDM&Gs and ADM&Gs in the state to follow the instructions and take necessary action on the sized Minerals. It is also directed to disposal of seized Minerals shall be initiated by concerned authority with in a period of one month from date of seizer in their respective jurisdiction.
- 11) It is respectfully submitted that, the Assistant Director, Mines and Geology, Palamaner further reported that in pursuance to the above directions issued by the Director of Mines and Geology, Ibrahimpatnam, the Assistant Director, Mines and Geology, Palamaner is to conduct Public Auction in due course after receiving final report from the special teams constituted vide Memo No.24438/E1/2017, dt:11-01-2022 to convert into Mineral Revenue to Government exchequer from the above seized Granite Mineral duly followed by the standard Operation Procedure after completion of E-Auction procedure.

12) It is respectfully submitted that, the Assistant Director of Mines and Geology, Palamaneru has been taking stringent action to curb the illegal quarrying in and around Kuppam Constituency particularly in Sy.No.104 & 213 of Muddanapalli Village, which are belongs to Forest area together with Dravidian University i.e. Mobile Special Team conducting route checking round the clock and also technical Staff of O/o the Assistant Director of Mines and Geology, Palamaneru has established check points at specific bottle neck points of illegal transportation areas. At present there is no illegal excavation and transportation is going in and around Kuppam Constituency especially in Sy.Nos.104 & 213 of Muddanapalli Village, Santhipuram Mandal, Chittoor District.

In view of the above, it is therefore prayed that this Hon'ble Court may be pleased to dismiss the O.A.No.41 of 2022 in admission stage with costs and pass such other or further orders as are deemed fit and proper in the circumstances of the case.

  
DIRECTOR OF MINES AND GEOLOGY,  
GOVT. OF ANDHRA PRADESH